

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

—
Wednesday, August 3, 2022/Sravana 12, 1944 (Saka)

—
No. 189

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241 and 243 were orally answered. Replies to Starred Question Nos. 242 and 244–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.15 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 7 of 2022)-Compliance Audit of Activities of Rashtriya Ispat Nigam Limited for the year ended 31st March, 2020.

- (2) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 8 of 2022)-Compliance Audit of Steel Authority of India Limited for the year ended 31st March, 2020

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Legal Metrology (Packaged Commodities) (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.577(E) in Gazette of India dated 14th July, 2022 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) G.S.R.204(E) published in Gazette of India dated 15th March, 2022, making certain amendments in Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.
- (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Amendment Rules, 2022 published in Notification No. G.S.R.205(E) in Gazette of India dated 15th March, 2022.
- (iii) G.S.R.273(E) published in Gazette of India dated 5th April, 2022, notifying the M/s Indian Mine Planners and Consultants under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (iv) G.S.R.284(E) published in Gazette of India dated 5th April, 2022, notifying the M/s United Exploration India Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (v) G.S.R.285(E) published in Gazette of India dated 7th April, 2022, notifying the M/s Gemcokati Exploration Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (vi) G.S.R.286(E) published in Gazette of India dated 7th April, 2022, notifying the M/s Geotechnical Mining Solutions under 'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (vii) The Mineral Conservation and Development (Amendment) Rules, 2022 published in Notification No. G.S.R.294(E) in Gazette of India dated 11th April, 2022.
- (viii) S.O.2050(E) published in Gazette of India dated 2nd May, 2022, notifying the M/s GeoExpOre Private Limited under 'Category A Exploration Agencies', M/S. V. M. Salgaocar and Brother Private Limited under 'Category B Exploration Agencies' and M/s Geovale Services Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (ix) S.O.2307(E) published in Gazette of India dated 18th May, 2022, notifying the M/s FCI Aravali Gypsum and Minerals India Limited under

'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(x) The Mineral Conservation and Development (Amendment) Rules, 2022 published in Notification No. G.S.R.415(E) in Gazette of India dated 3rd June, 2022.

(2) A copy of the Indian Railways (Open Lines) General (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.603(E) in Gazette of India dated 27th July, 2022 under Section 199 of the Railways Act, 1989.

(3) A copy of the Notification No. G.S.R.507(E) (Hindi and English versions) published in Gazette of India dated 4th July, 2022 requested the Ministry of Electronics and Information Technology and Unique Identification Authority of India for facilitating the Aadhaar authentication services, on voluntary basis to establish identity of the candidates appearing in Computer Based Test before examination or during course of Examination conducted by the Railway Recruitment Control Board through twenty-one Railway Recruitment Boards issued under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
- (i) The Special Economic Zones (Second Amendment) Rules, 2022 published in Notification No. G.S.R.519(E) in Gazette of India dated 6th July, 2022, together with an explanatory note.
 - (ii) The Special Economic Zones (Third Amendment) Rules, 2022 published in Notification No. G.S.R.576(E) in Gazette of India dated 14th July, 2022, together with an explanatory note.
 - (iii) The Special Economic Zones (Amendment) Rules, 2022 published in Notification No. G.S.R.288(E) in Gazette of India dated 8th April, 2022, together with an explanatory note.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2020-2021.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Post Payments Bank, New Delhi, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Post Payments Bank, New Delhi, for the years 2016-2017 to 2018-2019.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 21/2022-C.E. published in Gazette of India dated 2nd August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise dated 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (2) Notification No. 22/2022-C.E. published in Gazette of India dated 2nd August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and exempt export of Aviation Turbine Fuel.

4. Report of Standing Committee on External Affairs

Shri P.P.Chaudhary presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'Welfare of Indian Diaspora: Policies/Schemes'.

5. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Forty-seventh Report on Action taken by the Government on the recommendations contained in 40th Report on Demands for Grants (2022-23) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (2) Forty-eighth Report on Action taken by the Government on the recommendations contained in 41st Report on Demands for Grants (2022-23) of the Ministry of Finance (Department of Revenue).
- (3) Forty-ninth Report on Action taken by the Government on the recommendations contained in 42nd Report on Demands for Grants (2022-23) of the Ministry of Corporate Affairs.
- (4) Fiftieth Report on Action taken by the Government on the recommendations contained in 43rd Report on Demands for Grants (2022-23) of the Ministry of Planning.
- (5) Fifty-first Report on Action taken by the Government on the recommendations contained in 44th Report on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation.

6. Final Action Taken Statements of Standing Committee on Housing and Urban Affairs

Shri Shankar Lalwani laid the following Three Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs:-

- (1) Statement on Final Action Taken on the Sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on 24th Report (Sixteenth Lok Sabha) on the subject, 'Rain Water Harvesting in Metropolitan Cities'.
- (2) Statement on Final Action Taken on the Seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on 25th Report (Sixteenth Lok Sabha) on the subject, 'Solid Waste Management including Hazardous Waste, Medical Waste and E-Waste'.
- (3) Statement on Final Action Taken on the Ninth Report (Seventeenth Lok Sabha) on Action Taken by the Government on 5th Report (Seventeenth Lok Sabha) on, 'Demands for Grants (2021-22) of the Ministry of Housing and Urban Affairs'.

7. Reports of Standing Committee on Rural Development & Panchayati Raj

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) Twenty-fifth Report on Action taken by the Government on the recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' pertaining to the Department of Rural Development (Ministry of Rural Development).
- (2) Twenty-sixth Report on Action Taken by the Government on the Recommendations contained in the Twenty-second Report on Demands

for Grants (2022-23) pertaining to Department of Rural Development (Ministry of Rural Development).

- (3) Twenty-seventh Report on Action Taken by the Government on the Recommendations contained in the Twenty-third Report on Demands for Grants (2022-23) pertaining to Department of Land Resources (Ministry of Rural Development).
- (4) Twenty-eighth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report on Demands for Grants (2022-23) pertaining to Ministry of Panchayati Raj.

12.04 P.M.

8. Statements by Ministers

(1) The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 16th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2021-22) pertaining to the Ministry of Coal.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 19th Report of the Standing Committee on Coal, Mines and Steel on "Coal Conservation and Development of Infrastructure for Transportation of Coal Across the Country" pertaining to the Ministry of Coal.
- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions;

Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 112th Report of the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions.

(3) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 154th Report of the Department-related Parliamentary Standing Committee on Commerce on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir' pertaining to the Ministry of Commerce and Industry.
- (ii) the status of implementation of the Recommendations/Observations contained in the 162nd Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 154th Report of the Committee on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir' pertaining to the Ministry of Commerce and Industry.

9. Motion for Election of Four Members to the Central Silk Board

Smt. Darshana Vikram Jardosh on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

12.07 P.M.

10. Government Bill – Introduced

The Energy Conservation (Amendment) Bill, 2022

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Power; and Minister of New and Renewable Energy (Shri R.K. Singh) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Jai Sidheshwar Shivacharya Mahaswamiji regarding need to release a commemorative postage stamp in honour of Shriram Bhikaji Velankar, father of PIN code system in India.
- (2) Shri Gopal Jee Thakur regarding need to refurbish the historical National School, Darbhanga, Bihar and to declare it as a national heritage.
- (3) Shri Sudarshan Bhagat regarding declaration of Jharkhand as a drought affected state.
- (4) Shri Dharambir Singh regarding resumption of services of Ekta Express (train No. 14795/96).
- (5) Shri Arun Sao regarding examination of works conducted under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in Chhattisgarh.
- (6) Shri Mitesh Rameshbhai Patel regarding holidays on the occasion of Deepawali, Holi & Dussehara festivals.
- (7) Shri Vivek Narayan Shejwalkar regarding complete digitalization of the Direct Benefit Transfer system.
- (8) Dr. Sujay Radhakrishna Vikhepatil regarding completion and operationalization of the Surat-Ahmednagar New Greenfield Expressway project in Ahmednagar parliamentary constituency.
- (9) Smt. Diya Kumari regarding expeditious setting up of sanctioned Kendriya Vidyalayas in Rajsamand Parliamentary Constituency, Rajasthan.
- (10) Shri Sunil Kumar Soni regarding setting up of a Sainik school in Naya Raipur, Chhattisgarh.
- (11) Shri Vishnu Dayal Ram regarding need to provide stoppage of Ranchi -

New Delhi Rajdhani Express train at Nagar Unntari (Shri Banshidhar Nagar) railway station in Garhwa district, Jharkhand.

- (12) Shri Nihal Chand Chauhan regarding need to provide air connectivity in Sri Ganganagar district, Rajasthan.
- (13) Dr. Sanghamitra Maurya regarding drought like conditions in Uttar Pradesh.
- (14) Smt. Riti Pathak regarding construction of an overbridge at Bargawan level crossing on N.H. 39 in Sidhi parliamentary constituency, Madhya Pradesh.
- (15) Shri Vijayakumar (*alias*) Vijay Vasanth regarding completion of road and railway works and prevention of sea erosion in Kanyakumari parliamentary constituency.
- (16) Shri K. Shanmuga Sundaram regarding scheme for the promotion of native edible oils.
- (17) Shri Maddila Gurumoorthy regarding development of IIT and IISER in Triupati into Centres of excellence.
- (18) Smt. Pratima Mondal regarding rail connectivity between Kultali and Joynagar.
- (19) Smt. Kalaben Mohanbhai Delkar regarding construction of roads in Dadra & Nagar Haveli and Daman & Diu.
- (20) Shri Dinesh Chandra Yadav regarding need to restore the operation of train no. 02563/02564 from Saharsa junction in Bihar.
- (21) Shri Girish Chandra regarding Mid-day Meal Scheme.
- (22) Shri Hasnain Masoodi regarding grant of minimum wages and regularization of workers.
- (23) Smt. Majulata Mandal regarding PM Awas Yojana (Gramin) beneficiaries in Odisha.

2.01 P.M.**12. Government Bill – Passed**

The Central Universities (Amendment) Bill, 2022

Time Allotted: 04 Hrs.
Time Taken: 1 Hr. 46 Mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The following members took part in the debate:-

1. Smt. Ranjanben Dhananjay Bhatt
2. Shri Kaushalendra Kumar
3. Smt. Sangeeta Azad
4. *Shri Ashwini Vaishnaw
5. Shri Chandra Sekhar Sahu
6. Shri Shrirang Appa Barne
7. Shri Reddeppa Nallakonda Gari
8. Shri Ram Kripal Yadav
9. Shri Hasnain Masoodi
10. %Shri Kinjarapu Ram Mohan Naidu

*(Due to interruptions, Lok Sabha adjourned at 2.59 P.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M.

Shri Dharmendra Pradhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

*Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology

%He resumed his speech after the House re-assembled.

4.48 P.M.

13. Government Bill – Withdrawn

#The Data Protection Bill, 2021, as reported by Joint Committee

4.49 P.M.

14. Discussion under Rule 193

Time Permissible: 02 Hrs.

Time Taken : 03 Hrs. 13 Mts.

Further discussion on the need to promote sports in India and steps taken by the Government in this regard raised by Shri Gaurav Gogoi on the 31st March, 2022, continued.

The following members took part in the discussion:-

1. Dr. Nishikant Dubey
2. Kunwar Danish Ali
3. Dr. Satya Pal Singh
4. Shri Vijay Kumar
5. Shri Jagdambika Pal
6. Smt. Goddeti Madhavi
7. Shri Gopal Chinayya Shetty (speech unfinished).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 4th August, 2022.)

UTPAL KUMAR SINGH
Secretary General

#The Bill was introduced on 11 December, 2019. The Bill was referred to the Joint Committee of the Houses for examination and report and the report of the Joint Committee was presented to Lok Sabha on 16.12.2021. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members today (3.08.2022).